

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 59 of 2013 &
I.A. Nos. 90 & 108 of 2013

Dated : 19th March, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Maharashtra State Electricity Distribution Co. Ltd. Appellant (s)

Versus

Maharashtra Electricity Regulatory Commission & Anr. ...Respondent (s)

Counsel for the Appellant(s): Mrs. Deepa Chavan
Mr. Kiran Gandhi
Ms. Ramni Taneja

Counsel for the Respondent(s): Mr. G. Ramachandran (for R-2&3)
Ms. Swapna Seshadri (for R-5)
Ms. Dipali Sheth

ORDER

I.A. No. 108 of 2013
(Appl. for impleadment)

In this Application for impleadment, it is noticed that in the proceedings which culminated into the impugned Order, the proposed Respondent in the impleading Petition was not the party. On the other hand, the proposed Respondent in this Application was the party in the other proceedings which resulted in another Order dated 03.01.2013 in case No. 108 of 2012. Therefore, the Appellant is directed to file a separate Appeal as against the said Order.

With this observation, this I.A. is disposed of.

Appeal No. 59 of 2013

Admit. Mr. M.G. Ramachandran takes notice on behalf of Respondent Nos. 2 & 3 and Ms. Swapna Seshadri takes notice on behalf of Respondent No.5. Notice to be issued to the other Respondents returnable on 08.05.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter on **08.05.2013.**

(V.J. Talwar)
Technical Member
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(Justice M. Karpaga Vinayagam)
Chairperson